

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No110
IA/313(AHM)2021
IA/314(AHM)2021
IA/431(AHM)2021
IA/586(AHM)2021
in
CP(IB) 586 of 2019

Order under Section 9 IBC

IN THE MATTER OF:

Noble Resources International Pvt Ltd
V/s
Sona Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 25.11.2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Hirwa Dave, Adv. in IA 313 of 2021, Mr. Saurabh Soparkar, Sr. Adv. in IA 314 of 2021, Mr. Nilesh P Udarnani, Adv. in IA 586 of 2021
For the Respondent : Mr. Saurabh Soparkar, Sr. Adv. in IA 313 of 2021, Ms. Hirwa Dave, Adv. in IA 314 of 2021

ORDER

IA 313 of 2021

Application filed by RP under Section 43. Learned Counsel for the RP states that respondent Nos. 1 and 2 Suspended Directors have been served. Respondent No.3, the postal envelope has returned with the remark "Not Known". The addresses are as reflected on the MCA website. The service is complete. As a last chance let the service be made through e-mail as per record and service affidavit be filed.

None appears for R3. At a later stage, the learned counsel Mr. Ravi Pahwa for R1 and R2 appears and seeks time and granted to file reply within 2 weeks.

List the matter on 10.01.2022.


Namit

IA 314 of 2021

Application filed by RP under Section 30 seeking approval of Resolution Plan. Learned Sr. Counsel Mr. Saurabh Soparkar for RP states that so far, no objections have been filed by any party. He further states that an appeal is filed before Hon'ble NCLAT wherein the direction has been given not to proceed with the approval of plan. We give last chance to the Objectors, if any, to file the objections within two weeks.

List the matter on 25.01.2022.

IA 431 of 2021

The Application filed by Pani Logistics seeking directions against the RP and CoC.

None appears for the Applicant.

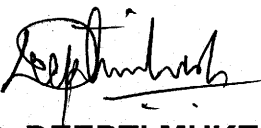
List the matter on 25.01.2022.

IA 586 of 2021

Application filed by one of the claimants' seeking directions against the RP for partial rejection of its claim. Learned Counsel for the Applicant seeks and is granted two weeks' time to file rejoinder.

List the matter on 10.01.2022.


KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)


DR. DEEPTI MUKESH
MEMBER (JUDICIAL)